

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 18760 - JK (LD) of 2025

DATED:- 12 - 12 - 2025

The following Government Orders regarding appointment of Officer In Charge
Litigation (OIC) are hereby cancelled ab-intio.

S No.	Order No./Date	Endorsement No.
1.	13087 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
2.	13088 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
3.	13089 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
4.	13090 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
5.	13091 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
6.	13092 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
7.	13093 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
8.	13094 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
9.	13095 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025
10.	13096 - JK (LD) of 2025 dated 06.10.2025	LAW-OIC/10/2025

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 12.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K Ladakh.
6. Director Litigation , Srinagar/ Jammu.
7. Private Secretary to Chief Secretary for information of Chief Secretary.
8. Private Secretary to Secretary Law.
9. Incharge Website.
10. Government Order file.
11. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Reyaz

Reyaz Ali Bhat
12.12.2025